

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 229/(MAH)/2017

CORAM:

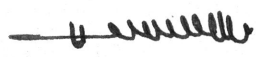
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2017

NAME OF THE PARTIES: M/s. CMS Traffic Systems Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Hemant Jethi	Advocate	

ORDER

TCSP No. 229/230-232/NCLT/MB/MAH/2017

TCSP No. 230/230-232/NCLT/MB/MAH/2017

Pursuant to the Orders dated 18th December, 2014 and 14th December, 2016 this Bench hereby directs the Regional Director of Bombay to file its Report within 30 days, failing which, this Bench will presume that R.D. has no objection for entertaining this Scheme mentioned by the Petitioner. Adjourned to **09.03.2017**.

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).

Dated : 03.02.2017.